

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
DEPARTMENT OF CONSUMER AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION No. 1829 (OIH)

TO BE ANSWERED ON 04.08.2023

**SETTING UP OF CONSUMER COURTS IN ALL DISTRICTS
OF MADHYA PRADESH**

1829. SHRI AJAY PRATAP SINGH
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether consumer courts have been set up in all the districts of Madhya Pradesh, if so, the details thereof;
- (b) whether a common procedure has been adopted for the appointment of Chairmen and Members in these courts;
- (c) if so, the details thereof, if not, the reasons therefor;
- (d) by when the Chairmen and Members will be appointed in the Consumer Courts where they are yet to be appointed; and
- (e) whether any guidelines have been issued by the Honorable High Court in this regard, if so, the details thereof?

ANSWER

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(SHRI ASHWINI KUMAR CHOUBEY)

(a) : Consumer Commissions have been set up in 48 districts out of total 52 districts of Madhya Pradesh. Further, 3 districts namely Indore, Jabalpur and Bhopal are having 2 Consumer Commissions each.

(b) & (c) : For the appointment of Presidents and Members in the consumer commissions, the common procedure of conducting examination is being adopted at present.

(d) : The Government of Madhya Pradesh has already issued a vacancy circular on 04.07.2023 for appointment of Members of State Consumer Disputes Redressal Commission and Presidents and Members of the District Consumer Disputes Redressal Commissions and the last date for receiving applications is 17.08.2023.

(e) : As informed by the Government of Madhya Pradesh, no specific guidelines have been issued by Hon'ble High Court of Madhya Pradesh in this regard.
